

THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED TRIBES
ORDER, 1989

(C.O. 142)

In exercise of the powers conferred by clause (1) of article 342 of the Constitution of India, the President, after consultation with the Government of the State of Jammu and Kashmir, is pleased to make the following Order, namely:--

1. This Order may be called the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989.
2. The tribes or tribal communities, or parts of, or groups within, tribes or tribal communities, specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Tribes in relation to the State of Jammu and Kashmir so far as regards members thereof resident in that State.

THE SCHEDULE

1. Balti
2. Beda
3. Bot, Boto
4. Brokpa, Drokpa, Dard, Shin
5. Changpa
6. Garra
7. Mon
8. Purigpa
- ¹[9. Gujjar
10. Bakarwal]
- ²[11. Gaddi
12. Sippi].

¹ Ins. by Act 36 of 1991, s. 2(a) (w.e.f. 19-4-1991).

² Ins. by s. 2(b), *ibid.* (w.e.f. 20-8-1991).